

GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES
RAJYA SABHA
UNSTARRED QUESTION NO. 2478
ANSWERED ON 21.03.2025

WHEELCHAIR-ACCESSIBLE PRIVATE VEHICLES POLICY

2478. MS. SWATI MALIWAL:

Will the Minister of Heavy Industries be pleased to state:

- (a) whether Government has mandated private car manufacturers to produce affordable wheelchair-accessible vehicles for persons with disabilities, if so, the details thereof;
- (b) the number of such vehicles manufactured in India over the past five years;
- (c) the list of permissions needed from Government by consumers for obtaining a wheelchair modified vehicle, if any; and
- (d) whether Government has any plan to provide incentives or subsidies to manufacturers or consumers for wheelchair-accessible vehicles, if so, the details thereof?

ANSWER

**THE MINISTER OF STATE FOR HEAVY INDUSTRIES
(SHRI BHUPATHIRAJU SRINIVASA VARMA)**

- (a):** No such proposal is under consideration in the Ministry of Heavy Industries.
- (b):** As per the information received from the Ministry of Road Transport & Highways, a total of 96,265 vehicles were registered as adapted vehicles during the period of 1st January, 2020 to 19th March, 2025.
- (c):** As per the information received from the Ministry of Road Transport & Highways, Section 52 of Motor Vehicles Act, 1988 read with Rule 47A, Rule 47B & Rule 112 of Central Motor Vehicles Rules, 1989 contains provision related to alteration or retrofitment and endorsement of alteration of vehicle.
- (d):** The Ministry of Heavy Industries (MHI) issues certificates to persons with orthopaedic physical disability of equal to or greater than 40%, for purchase of cars at concessional rate of Goods and Services Tax (GST). All vehicles sold on the strength of certificate issued by MHI and with concessional GST would be registered as “Adapted Vehicle”, as per Motor Vehicle Act.
